



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Aug/202526/8**DATED:** 21/08/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Aug/202526/8 dated 21/08/2025 of Norms Committee - IV for the year 2025-26 was held on 21/08/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00001217AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Net content of import items in export • In application only one item mentioned, whereas in AA two import item, please clarify. The case stands deferred.	

Case No.	2 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00003312AM25
RA File Number	052304000047 AM19
Licence No and Date	0510406380/09/05/2018
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following: • To give correct weight of Export item and calculation of actual requirement raw materials (both imported and indigenous) for the manufacture of export item. • Current production/ consumption data indicating export in sq.feet and also weight in kg terms, duly certified by Chartered accountant. The case stands deferred.	

Case No.	3 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GEREME INDIA LLP

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00003318AM25
RA File Number	052304000265 AM19
Licence No and Date	0510407845/19/09/2018
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: - To give correct weight of Export item and calculation of actual requirement raw materials (both imported and indigenous) for the manufacture of export item. - Current production/ consumption data indicating export in sq.feet and also weight in kg terms, duly certified by Chartered accountant. The case stands deferred.	

Case No.	4 / NC/4/MEET/Aug/202526/8			
Case Status	Case Approved			
Party Name	MICAS ORGANICS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025			
HQ File Number	HQRNORM REVIW00008731AM24			
RA File Number	039504000656 AM19			
Licence No and Date	0310824541/18/10/2018			
Norms Committee Decision:				
The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Qty. Recommended
PIGMENT YELLOW 62	1kg	1	CALCIUM CHLORIDE	0.110 Kg
		2	ONAPSA (Ortho Nitro Aniline para sulfonic acid)	0.496 Kg
		3	ACETIC ACID	0.120 Kg
		4	ACETO ACET-O-TOLUIDIDE	0.435 Kg
		5	CAUSTIC SODA LYE	0.080 Kg

		6	SODIUM NITRITE	0.120 Kg
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	5 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	PATIL PARIMALA WORKS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00002823AM25
RA File Number	072404000189 AM20
Licence No and Date	0710115886/20/12/2019

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Qty. of export and import in nos.
- Copy of shipping bill and bill of entry.
- Amended copy of Authorization with UOM of import and export item in numbers.

The case stands deferred

Case No.	6 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	SRI DURGA INTERNATIONAL INC
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00002821AM25
RA File Number	072404000279 AM20
Licence No and Date	0710116160/24/02/2020

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant papers and based on the recommendation of the technical authority, the committee decided to approve the ad-hoc norms with nil wastages as under:

Export description	Qty	Import Description	Qty. recommended
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9 Inch PERFUMED INCENCE STICKS	32512500 Nos.	9 Inch RAW AGGARBATHI UNPERFUMED	32512500 Nos
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Note 1: All Regional Authorities should ensure that for the export item '**Aggarbathi**', a specific length in inches and a unit of measurement (**UOM**) in **Numbers** are provided for both import and export items. No further Authorisation should be issued for the export item "Agarbathi" in kilograms.

Note 2: The above norms are only for regularisation purposes. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned norms.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	7 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00002472AM25
RA File Number	03AA04023257 AM21
Licence No and Date	0311001709/22/09/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export description	Qty	Import Description	Qty. recommended
LITHIUM CHLORIDE SOLUTION(99% ANHYDROUS)	1 kg.	LITHIUM CARBONATE	0.966 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	8 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00005313AM25
RA File Number	05AA04088015 AM22

Licence No and Date	0511005149/01/10/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastage as under:			
Export description	Qty	Import Description	Qty. recommended
Carson Ash Wood Serving Bowl 15"/ Carson Ash Wood Cheeseboard 24"/ Carson Ash Wood Cheeseboard 36"/ (Carson Ash Wood Medium Bowl12"/ Leal and Beverage Tub/ Carson Beverage Tub (net content 100.0 Cubic Meter) (made from Botanical name: Fraxinus America)	100 Cubic Meters	4/4KDWhiteAsh2CRWRough FSCor6/4Appalachian AshNo.2 Common Kiln Dried Rough Wood (or 8/4Appalachian Ash No.2Common Kiln Dried Rough wood or8/4AshRoughFSC) (Botanical name: Fraxinus America)	100 Cubic Meters
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	9 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00002471AM25
RA File Number	NA
Licence No and Date	0311008343/08/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has filed a review application for fixation of norms against the decision on norms file No. HQRNORMAPPLY00004950AM23 (ANF-4B), instead of the parent norms file HQRNORMAPPLY00244731AM22 pertaining to Advance Authorization No. 0311008343 dated 08.11.2021. However, the norms for the said Advance Authorization, issued on a self-declaration basis, had already been approved in the Norms Committee Meeting No. NC/4/MEET/Jan/202324/6 dated 12.01.2024. After detailed deliberations, the committee decided to reject the case and advised the firm to either: • Apply for a review of norms against the decision of NC Meeting No. NC/4/MEET/Jan/202324/6 dated 12.01.2024, norms file No. HQRNORMAPPLY00244731AM22, OR	

- Approach the concerned RA for regularization of the mentioned authorization.

The concerned RA may take necessary action, subject to compliance with the usual conditions under the HBP.

Case No.	10 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00002070AM25
RA File Number	03AA040127979 AM22
Licence No and Date	0311009061/01/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that in response to the scheduled in-person hearing before the norms committee, the firm only sent an email inquiring about the norm status of the authorization. The committee discussed the matter and decided to grant the firm a final opportunity to appear for a personal hearing with all supporting documents to explain the case. The case has been deferred.	

Case No.	11 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00002470AM25
RA File Number	NA
Licence No and Date	0311009260/07/12/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has filed a review application for fixation of norms against the decision on norms file No. HQRNORMAPPLY00004940AM23 (ANF-4B), instead of the parent norms file HQRNORMAPPLY00277996AM22 pertaining to Advance Authorization No. 0311009260 dated 07.12.2021. However, the norms for the said Advance Authorization, issued on a self-declaration basis, had already been approved in the Norms Committee Meeting No. NC/4/MEET/Jan/202324/6 dated 12.01.2024.	

After detailed deliberations, the committee decided to reject the case and advised the firm to either:

- Apply for a review of norms against the decision of NC Meeting No. NC/4/MEET/Jan/202324/6 dated 12.01.2024, norms file No. HQRNORMAPPLY00277996AM22,

OR

- Approach the concerned RA for regularization of the mentioned authorization.

The concerned RA may take necessary action, subject to compliance with the usual conditions under the HBP

Case No.	12 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00001736AM23
RA File Number	08AX04000494 AM23
Licence No and Date	0811005368/29/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared for a personal hearing on August 21, 2025. The committee heard and discussed the matter in detail and decided to ask the firm to provide the following information by September 6, 2025: • The percentage composition of each export item, showing both imported and indigenous components. • The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis. • A technical justification for the variation in the percentage content of dye in each export item. • Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item. The case has been deferred.	

Case No.	13 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002144AM23
RA File Number	08AX04000656 AM23
Licence No and	0811005562/19/07/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared for a personal hearing on August 21, 2025. The committee heard and discussed the matter in detail and decided to ask the firm to provide the following information by September 6, 2025: • The percentage composition of each export item, showing both imported and indigenous components. • The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis. • A technical justification for the variation in the percentage content of dye in each export item. • Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item. The case has been deferred.	

Case No.	14 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00005435AM25
RA File Number	03AX04002432 AM23
Licence No and Date	0311016663/27/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and noted that an incomplete deficiency letter was inadvertently issued to the firm due to a typographical error. Therefore, based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following information: • Certificate of Analysis (COA) of export items, indicating purity in percentage. • A copy of the shipping bills. The case has been deferred.	

Case No.	15 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00005588AM25
RA File Number	03AX04002433 AM23

Licence No and Date	0311016662/27/07/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant papers and based on the recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:			
Export description	Qty	Import Description	Qty. recommended
Lauroyl Chloride C12 90% (Galaxy Lauroyl Chloride 1290)	1 kg.	Lauric acid	0.7954 kg.
Lauroyl Chloride C12 99% (Galaxy Lauroyl Chloride 1299)	1 kg.	Lauric acid	0.8882 kg.
Sodium Lauroyl Isethionate (80% min. active, needles) (Galsoft SLI 80)	1 kg.	Lauric acid	0.6486 kg.
Sodium Lauryl Taurate (Galaxy SLT)	1 kg.	Lauric acid	0.6208 kg.
		Sodium Methyl Taurine 39%/N-METHYL TAURINE SODIUM SALT 99%	1.1164 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	16 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00004546AM25
RA File Number	03AX04002273 AM23
Licence No and Date	0311016709/29/07/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant papers, and the firm has filed a review application for re-fixation/enhancement against approved norms in NC Meeting No- NC/4/MEET/Sep/202425/12 dated 15.10.2024 without submitting proper justification. The matter was discussed in length in the meeting and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	

- Detailed technical justification showing chemical reaction with molar ratio and % yield of AAA.
- Please clarify the abbreviation of AAA used in your reply submitted to NC.
- For your kind information, please refer to para 4.14 of FTP-2023: - *Imports under Advance Authorisation are exempted from payment of Basic Customs Duty, Additional Customs Duty, Education Cess, **Anti-dumping Duty**, Countervailing Duty, Safeguard Duty, Transition Product Specific Safeguard Duty, wherever applicable.*
- All above duties are exempted under the Advance Authorisation Scheme, then Please clarify what the exact problem is regarding anti-dumping duty.

The case stands deferred.

Case No.	17 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00003997AM25
RA File Number	03AX04002585 AM23
Licence No and Date	0311017049/10/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers, and the firm has filed a review application for re-fixation/enhancement against approved norms in NC Meeting No- NC/4/MEET/Sep/202425/12 dated 15.10.2024 without submitting proper justification. The matter was discussed in length in the meeting, and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Detailed technical justification showing chemical reaction with molar ratio and % yield of AAA. • Please clarify to abbreviation of AAA. • For your kind information, please refer to para 4.14 of FTP-2023: - <i>Imports under Advance Authorisation are exempted from payment of Basic Customs Duty, Additional Customs Duty, Education Cess, Anti- dumping Duty, Countervailing Duty, Safeguard Duty, Transition Product Specific Safeguard Duty, wherever applicable.</i> • All above duties are exempted under the Advance Authorisation Scheme, then please clarify what the exact problem is regarding the anti-dumping duty. The case stands deferred.	

Case No.	18 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00005311AM25

RA File Number	05AX04001494 AM23		
Licence No and Date	0511014481/25/08/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastage as under:			
Export description	Qty	Import Description	Qty. recommended
Gable Round/ Square Tray, Hedron Ebonized Triangle, Bleached Block, Knot Bleached Wood, Bull White/ Ram White Oak, (Curve Small / Medium / Large Light Oak Holder, EaTalise 3 or 4Tier Sculpture, Soloman Anglr Wd Fl / RctMrWhtwsh,Natia Rnd Wood FLR /wall Mirror Oak (CTH 44219190, 70099200, 94055010) (net content 100.0 cubic meter)(made from Botanical Name Quercus Alba)	150 Cubic Meters	White Oak (Botanical Name Quercus Alba)	150 Cubic Meters
RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.			

Case No.	19 / NC/4/MEET/Aug/202526/8			
Case Status	Case Approved			
Party Name	ASTEC LIFESCIENCES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025			
HQ File Number	HQRNORM APPLY 00004447AM23			
RA File Number	03AX04004056 AM23			
Licence No and Date	0311019329/18/11/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Qty Recommended
SIMECONAZOLE TECH	1kg	1	FLUOROBENZENE	0.80 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

TECHNICAL (SMC)		2	CHLOROMETHYL TRIMETHYL SILANE	1.02 Kg
		3	DIMETHYL ACETAMIDE	1.99 Kg
		4	TRIAZOLE SODIUM SALT	0.745 Kg
		5	METHYL CYCLO HEXANE	2.75 Kg

Case No.	20 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00004727AM23
RA File Number	03AX04004381 AM23
Licence No and Date	0311019655/01/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty	Sl. No.	Import item	Qty Recommended
FLAZASULFURON (SL 160)	1kg	1	2-CHLORO-3-(TRIFLUOROMETHYL) PYRIDINE (2,3 CTF)	0.775 Kg
		2	SORPOL	No details given
		3	2-AMINO-4,6-DIMETHOXYPYRIMIDINE (ADMP)	0.444 kg
		4	TRIETHYL AMINE	0.284 kg
		5	PHENYL CHLOROFORMATE (PCF)	0.540 kg
		6	THIOUREA	0.430 kg

RA may take necessary action subject to compliance with other usual conditions of the HBP and FTP.

Case No.	21 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00006208AM23
RA File Number	33AX04000101 AM23
Licence No and Date	3311001072/09/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the description of the export and import items lacked clarity. Therefore, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to reject the case. It was also decided to direct the firm to pay the customs duty and any other applicable duties to regularise the Advance Authorisation. RA may take necessary action subject to compliance with other usual conditions of the HBP and FTP.	

Case No.	22 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00007171AM23	
RA File Number	05AX04003605 AM23	
Licence No and Date	0511017974/24/03/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Modified Lignite		
Qty.; 907200 Kg		
Import Items;		
S. No	Item description	Qty. recommended

1	Humic Powder	7,71,165 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	2,27,065 Kg
3	Tall Oil Fatty Acid (FreeFattyAcidMin95%)	8,568.5Kg
RA may take necessary action, subject to compliance with other usual conditions of the HBP.		

Case No.	23 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000236AM24
RA File Number	08AX04002294 AM23
Licence No and Date	0811007891/17/04/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm's representative appeared for a personal hearing on August 21, 2025. The committee heard and discussed the matter in detail, and decided to ask the firm to provide the following information by September 6, 2025: • The percentage composition of each export item, showing both imported and indigenous components. • The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis. • A technical justification for the variation in the percentage content of dye in each export item. • Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item. The case has been deferred.	

Case No.	24 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003972AM24
RA File Number	33AX04000036 AM24
Licence No and	3311001324/04/07/2023

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	25 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00004177AM24
RA File Number	08AX04000354 AM24
Licence No and Date	0811008627/05/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared for a personal hearing on August 21, 2025. The committee heard and discussed the matter in detail and decided to ask the firm to provide the following information by September 6, 2025: • The percentage composition of each export item, showing both imported and indigenous components. • The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis. • A technical justification for the variation in the percentage content of dye in each export item. • Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item. The case has been deferred.	

Case No.	26 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00005461AM24
RA File Number	05AX04001591 AM24
Licence No and Date	0511020801/05/09/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment from the technical authority.

The case stands deferred.

Case No.	27 / NC/4/MEET/Aug/202526/8												
Case Status	Case Approved												
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025												
HQ File Number	HQRNORM APPLY 00005506AM24												
RA File Number	06AX04000148 AM24												
Licence No and Date	0611002201/08/09/2023												
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: Absorbent87-7S/87-7MS(Absorbent87-7S/87-7MS) Qty.: 205076 Kg Import Items: <table border="1"> <thead> <tr> <th>S. No</th><th>Item description</th><th>Qty. per Kg</th></tr> </thead> <tbody> <tr> <td>1</td><td>Copper Sulphide</td><td>0.1518 Kg</td></tr> <tr> <td>2</td><td>CEMENTFONDU/CALCIUM ALUMINATE CEMENT</td><td>0.1403 Kg</td></tr> <tr> <td>3</td><td>Atta Gel/Min U Gel</td><td>0.1614 kg</td></tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.		S. No	Item description	Qty. per Kg	1	Copper Sulphide	0.1518 Kg	2	CEMENTFONDU/CALCIUM ALUMINATE CEMENT	0.1403 Kg	3	Atta Gel/Min U Gel	0.1614 kg
S. No	Item description	Qty. per Kg											
1	Copper Sulphide	0.1518 Kg											
2	CEMENTFONDU/CALCIUM ALUMINATE CEMENT	0.1403 Kg											
3	Atta Gel/Min U Gel	0.1614 kg											

Case No.	28 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved

Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025			
HQ File Number	HQRNORM APPLY 00005507AM24			
RA File Number	06AX04000123 AM24			
Licence No and Date	0611002200/08/09/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Qty Recommended per Kg.
Catalyst 59-4/59-4M containing Na2O - 32%, Al2O3 - 53%	205076 Kg	1	Sodium Bicarbonate	0.5025 Kg
		2	ALMUNINA TRIHYDRATE JFM10 GRADE	0.4036 Kg
		3	Atta Gel / Min u Gel	0.1614 kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	29 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00006076AM24
RA File Number	33AX04000069 AM24
Licence No and Date	3311001554/06/10/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment from the technical authority.	
The case stands deferred.	

Case No.	30 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM REVIW00004354AM25
RA File Number	31AX04000193 AM24
Licence No and Date	3111002736/20/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that ad-hoc norms were fixed in the NC Meeting No. NC/4/MEET/Aug/202425/10 dated 27.09.2024, based on documents submitted with the application. Therefore, the committee found no merit for re-fixation in the approved norms and decided to maintain the status quo of its earlier decision. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP	

Case No.	31 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00006735AM24
RA File Number	08AX04001442 AM24
Licence No and Date	0811009911/08/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm's representative appeared for a personal hearing on August 21, 2025. The committee heard and discussed the matter in detail and decided to ask the firm to provide the following information by September 6, 2025: • The percentage composition of each export item, showing both imported and indigenous components. • The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis. • A technical justification for the variation in the percentage content of dye in each export item. • Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item. The case has been deferred.	

Case No.	32 / NC/4/MEET/Aug/202526/8
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Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00007105AM24
RA File Number	06AX04000176 AM24
Licence No and Date	0611002330/29/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: - To give justification of wastage of 17.94% of the raw materials and to indicate stage wise in the manufacturing process. - Accordingly, to make calculation of the requirement of raw materials. The case stands deferred.	

Case No.	33 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00007262AM24	
RA File Number	05AX04002743 AM24	
Licence No and Date	0511022538/07/12/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Modified Lignite		
Qty.; 907200 Kg		
Import Items.		
S. No	Item description	Qty. recommended
1	Humic Powder	7,71,165 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	2,27,065 Kg
3	Tall Oil Fatty Acid (FreeFattyAcidMin95%)	8,568.5 Kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	34 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	FIRE SAFETY DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00007284AM24
RA File Number	05AX04002792 AM24
Licence No and Date	0511022560/08/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item; AFFF Super Concentrate FC-90 (firefighting foam concentrate. - containing 80% Capstone) Qty; 19000 Kg Import Item; Capstone(TM)1157Fire Fightng Foam Fluoro Surfactant (Ethanol Carboxy methyl dimethyl-3-[[[(3.3.4,4,5,5,6,6.7,7,8.8.8- tridecafluorooctyl) sulphonyl]amino]propyl ammonium hydroxide) Qty; 15200 Kg RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Case No.	35 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00007342AM24
RA File Number	03AX04003948 AM24
Licence No and Date	0311029285/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: RA may take necessary action subject to compliance with other usual conditions of the HBP.	

Export Item	Quantity	Sl. No.	Import item	Quantity Recommended
FLAZASULFURON (SL 160)	1kg	1	2-Chloro-3-(trifluoromethyl)pyridine (2, 3 CTF)	0.775 kg
		2	Sorpol	No details given
		3	2-Amino-4,6-dimethoxypyrimidine (ADMP)	0.444 kg

Case No.	36 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00007368AM24
RA File Number	06AX04000275 AM24
Licence No and Date	0611002361/12/12/2023
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents, like the COA and chemistry, to explain the case. The case stands deferred.	

Case No.	37 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00007517AM24
RA File Number	06AX04000286 AM24
Licence No and Date	0611002375/21/12/2023
Norms Committee Decision:	

The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents like the COA and chemistry, to explain the case.

The case stands deferred.

Case No.	38 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00007761AM24
RA File Number	03AX04004518 AM24
Licence No and Date	0311029907/04/01/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To indicate the percentage of Solid resin content and Pigment content in the export item. • Calculation of the arriving percentage of contents in the export item from the raw materials. The case stands deferred.	

Case No.	39 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00008187AM24
RA File Number	05AX04003479 AM24
Licence No and Date	0511023482/29/01/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: PE POLY COATED PAPER (140-225 GSM)	

Qty.: 100 METRIC TON (MTS)

Import: UNCOATED BOARD (140- 225 GSM)

Qty.: 1.02 MT/MT content in the export

Note: GSM of Import & Export should match with each other within +/-10%.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	40 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00008444AM24
RA File Number	13AX04000322 AM24
Licence No and Date	1311002551/08/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm's representative appeared before Norms Committee through virtual mode and explained the case. After detailed deliberation and based on recommendation of technical authority, the committee decided to approve the adhoc norms as under:

Export Item	Quantity	S. No	Import item	Qty. Recommended
92.5 SILVER JEWELLERY STUDDED AND ARTICLES THEREOF (WITH BASE METAL FINDINGSSOLDERED) NET TO NET BASIS CONTENT OF 925 SILVER PIN FINDINGS 20000 PCS, CONTENT OF SMALL CULTURED PEARLS 400000 PCS, CONTENT OF BASE METAL FINDINGS 80000 PCS AND CONTENT OF SYNTHETIC STONE 60000 PCS	20000 (PCS)	1	925 SILVER PIN FINDINGS ARTICLES OF SILVER JEWELLERY AND PARTS THEREOF (WHETHER OR NOT PLATED OR CLAD WITH OTHER PRECIOUS METAL)	20000 Pcs.
		2	SMALL CULTURED PEARLS	400000 Pcs of REL SPEC QUALITY AND SIZE
		3	BASE METAL FINDINGS	80000 pcs
		4	SYNTHETIC STONE	60000 Pcs

92.5 SILVER JEWELLERY STUDDED AND ARTICLES THEREOF (WITH BASE METAL FINDINGS SOLDERED) NET TO NET BASIS CONTENT OF SMALL CULTURED PEARLS 400000 PCS, CONTENT OF BASE METAL FINDINGS 80000 PCS AND CONTENT OF SYNTHETIC STONE 60000 PCS	25000 (PCS)	5	SMALL CULTURED PEARLS	400000 Pcs of REL SPEC QUALITY AND SIZE
		6	BASE METAL FINDINGS	80000 Pcs.
		7	SYNTHETIC STONES	60000 Pcs of REL SPEC QUALITY AND SIZE

RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	41 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00009006AM24
RA File Number	05AX04003906 AM24
Licence No and Date	0511024437/11/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: Oil Well Chemical (Fiber) (Having net content of 32070Kg of Fiber Glass) Qty.: 158760 Kg Import Item: Fiber Glass Qty.: 32711.14 Kg RA may take necessary action subject to compliance with other usual conditions of the HBP	

Case No.	42 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025			
HQ File Number	HQRNORM APPLY 00009138AM24			
RA File Number	03AX04005647 AM24			
Licence No and Date	0311032181/14/03/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export Item	Qty	S. No	Import item	Qty Recommended
Lauryl Alcohol Ethoxylate - 3 Mole (C12-14)	1 Kg	1	Lauryl Alcohol (C1214) / Fatty Alcohol (C1214)/ (Lauryl Myristyl Alcohol)	0.6021 kg.
		2	Ethylene Oxide	0.3972 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	43 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00009139AM24
RA File Number	03AX04005736 AM24
Licence No and Date	0311032199/15/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that information/details given by the firm are not cleared. Therefore, the committee decided to ask the firm to furnish material balance on the basis of molar weight to arrive at the qty. of import asked for.	
The case stands deferred.	

Case No.	44 / NC/4/MEET/Aug/202526/8			
Case Status	Case Approved			

Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00009275AM24
RA File Number	03AX04005669 AM24
Licence No and Date	0311032443/22/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name:

SELF ADHESIVE PAPER (158 GSM +/- 10 PERCENT) - (CONTAINING ONE SIDE COATED PAPER (80gsm+/- 10%))

Qty: 1 SQUARE METER

S. No	Item description	Qty.
1	ONE SIDE COATED PAPER (C1SPAPER) (80gsm+/-10%)	1.04 Sq. meter
2	ADHESIVE (100%SOLID) RUBBERBASEDHOTMELT (ADHESIVE (100%SOLID) RUBBERBASEDHOTMELT)	0.02 kg
3	SILICON CHEMICAL: A) Silicone resins - Polymer	0.001456 kg
4	B) catalytic preparations - other - Catalyst	0.000021 kg
5	C) Cross linker	0.0000735 Kg
6	GLASSINE PAPER (60 GSM +/- 10%)	1.04 Sq. meter

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	45 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00009326AM24
RA File Number	05AX04004059 AM24
Licence No and Date	0511024698/26/03/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	46 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000130AM25
RA File Number	30AX04000607 AM24
Licence No and Date	3011005030/05/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following - GSM of Kraft paper, Base paper and Tissue paper and compare the requirements of inputs in tabular form with respective SION (G-301 or G-302) fixed in Handbook of procedure Vol II, and for additional items to give justification with indicating function. - Complete calculation of the requirement of each input both imported and indigenous for the manufacture of export item. The case stands deferred.	

Case No.	47 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000169AM25
RA File Number	05AX04000090 AM25
Licence No and Date	0511024938/09/04/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: Oil Well Chemical (Fiber) (Having net content of 32070Kg of Fiber Glass) Qty.: 158760 Kg Import Item: Fiber Glass Qty.: 32711.14 Kg RA may take necessary action subject to compliance with other usual conditions of the HBP	

Case No.	48 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000429AM25
RA File Number	06AX04000032 AM25
Licence No and Date	0611002634/25/04/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents like COA and chemistry to explain the case. The case stands deferred.	

Case No.	49 / NC/4/MEET/Aug/202526/8
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Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000459AM25
RA File Number	03AX04000249 AM25
Licence No and Date	0311033412/29/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty	S. No	Import item	Qty Recommended
SPIROMESIFEN TECHNICAL 95% MIN.	1 Kg	1	BUTANOYL CHLORIDE, 3,3-DIMETHYL-	0.502 kg.
		2	1-OXASPIRO [4.4] NON-3-EN-2-ONE, 4-HYDROXY-3-(2,4,6-TRIMETHYLPHENYL)-	1.021 kg.
		3	POTASSIUM CARBONATE	0.52 kg.
		4	ACETONITRILE	0.40 kg.
		5	ISOPROPANOL	0.20 kg.

Note: -Above norms are only for regularization purpose only. No Advance Authorisation shall be issued on a repeat basis on above norms

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	50 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000643AM25
RA File Number	03AX04000404 AM25
Licence No and Date	0311033730/09/05/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	51 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000820AM25
RA File Number	06AX04000073 AM25
Licence No and Date	0611002688/20/05/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents like COA and chemistry to explain the case. The case stands deferred.	

Case No.	52 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000897AM25
RA File Number	03AX04000783 AM25
Licence No and Date	0311034118/25/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	53 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00000900AM25
RA File Number	03AX04000764 AM25
Licence No and Date	0311034120/27/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	54 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00000938AM25	
RA File Number	05AX04000568 AM25	
Licence No and Date	0511025707/27/05/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastage as follows:		
Export Item Name: Modified Lignite		
Qty.: 793800 Kg		
Import Items;		
S. No	Item description	Qty. recommended
1	Humic Powder	6,74,770 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	1,98,682 Kg
3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	7,497 Kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	55 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	BWF TEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00001003AM25
RA File Number	31AX04000043 AM25
Licence No and Date	3111003468/30/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastage as follows: Export Item name: RABH FilterBag11.777"X436.75"RA10OZARFG8RINGS" {Containing13.34 SQM (equivalent to 4.669 Kg) of Import Item SrNo1 per bag} (By use of woven felt of GSM 350) Qty.; 10473 numbers Import Item: Woven Felt for Industrial Use (GSM 350) Qty. 139709.82 Sq. Meter RA may take necessary action, subject to compliance with other usual conditions of the HBP.	

Case No.	56 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00001011AM25
RA File Number	08AX04000306 AM25
Licence No and Date	0811011712/30/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item:	

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER THICKNESS 3 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5.	Protective film	Deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 5 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER(50Gsm-120Gsm)	0.214 KG
7	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG

8	PHENOL	3.344 KG
9	MELAMINE	0.362 KG
10	Protective film	Deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
3	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 13 MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
11	BASE PAPER(50Gsm-120Gsm)	0.214 KG
12	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
13	PHENOL	3.344 KG
14	MELAMINE	0.362 KG
15	Protective film	Deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
4	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 18 MM)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
16	BASE PAPER(50Gsm-120Gsm)	0.214 KG
17	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
18	PHENOL	3.344 KG
19	MELAMINE	0.362 KG
20	Protective film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	57 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025

HQ File Number	HQRNORM APPLY 00001012AM25
RA File Number	08AX04000308 AM25
Licence No and Date	0811011713/30/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER (50Gsm-120Gsm)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	Protective film	Deleted, as not given in SION
6.	Flexiglas Film	Deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
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2	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 8.00 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%
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Import Item:

Sl. No.	Item Description	Quantity Recommended
7.	BASE PAPER(50Gsm-120Gsm)	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
11.	Protective film	Deleted, as not given in SION
12.	Flexiglas Film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 & 8.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	58 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00001013AM25
RA File Number	08AX04000307 AM25
Licence No and Date	0811011714/30/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER THICKNESS 10 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5.	Protective film	Deleted, as not given in SION

Export Item:

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 12 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER(50Gsm-120Gsm)	0.214 KG
7	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
8	PHENOL	3.344 KG
9	MELAMINE	0.362 KG
10	Protective film	Deleted, as not given in SION

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action subject to compliance with other usual conditions of the HBP

Case No.	59 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	MLJ INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00001065AM25	
RA File Number	05AX04000686 AM25	
Licence No and Date	0511025846/03/06/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: SELF ADHESIVE LABEL PAPER (616MTS)((150-165GSM) (Using one side Coated paper)		
Qty.; 3920000 Sq. Mtr.		
Import item;		
S. No	Item Description	Qty. recommended
1	GLASSINEPAPER (50-60GSM)	203.84 MT
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT
3	HOT MELT ADHESIVE	94.08 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	60 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	MLJ INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	

HQ File Number	HQRNORM APPLY 00001271AM25												
RA File Number	05AX04000838 AM25												
Licence No and Date	0511026071/12/06/2024												
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: SELF ADHESIVE LABEL PAPER (616MTS)((150-165GSM) (Using one side Coated paper) Qty.; 3920000 Sq. Mtr. Import item; <table border="1"> <thead> <tr> <th>S. No</th><th>Item Description</th><th>Qty. recommended</th></tr> </thead> <tbody> <tr> <td>1</td><td>GLASSINEPAPER (50-60GSM)</td><td>203.84 MT</td></tr> <tr> <td>2</td><td>ONE SIDE COATEDPAPER)(70-80GSM))</td><td>285.38 MT</td></tr> <tr> <td>3</td><td>HOT MELT ADHESIVE</td><td>94.08 MT</td></tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the HBP.		S. No	Item Description	Qty. recommended	1	GLASSINEPAPER (50-60GSM)	203.84 MT	2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT	3	HOT MELT ADHESIVE	94.08 MT
S. No	Item Description	Qty. recommended											
1	GLASSINEPAPER (50-60GSM)	203.84 MT											
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT											
3	HOT MELT ADHESIVE	94.08 MT											

Case No.	61 / NC/4/MEET/Aug/202526/8													
Case Status	Case Approved													
Party Name	HERANBA INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025													
HQ File Number	HQRNORM APPLY 00001386AM25													
RA File Number	03AX04001313 AM25													
Licence No and Date	0311034679/18/06/2024													
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: <table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>Import item</th><th>Qty Recommended</th></tr> </thead> <tbody> <tr> <td>TOLFENPYRAD TECHNICAL 97%</td><td>1 Kg</td><td>1</td><td>4-CHLORO-3-ETHYL-1-METHYL-1H-PYRAZOL-5-CARBOXYLIC ACID</td><td>0.607 Kg</td></tr> </tbody> </table>					Export Item	Quantity	Sl. No.	Import item	Qty Recommended	TOLFENPYRAD TECHNICAL 97%	1 Kg	1	4-CHLORO-3-ETHYL-1-METHYL-1H-PYRAZOL-5-CARBOXYLIC ACID	0.607 Kg
Export Item	Quantity	Sl. No.	Import item	Qty Recommended										
TOLFENPYRAD TECHNICAL 97%	1 Kg	1	4-CHLORO-3-ETHYL-1-METHYL-1H-PYRAZOL-5-CARBOXYLIC ACID	0.607 Kg										

MIN.		2	1-[4-(4-METHYLPHENOXY)PHENYL] METHANAMINE HYDROCHLORIDE	0.780 Kg
		3	N,N- DIMETHYL FORMAMIDE (DMF)	0.20 Kg

Note: -Above norms are only for regularization purpose only. No Advance Authorization shall be issued on repeat basis on above norms.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	62 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00001387AM25
RA File Number	03AX04001312 AM25
Licence No and Date	0311034681/18/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Sl. No.	Import item	Qty Recommended
CLOMAZONE TECHNICAL 95% MIN.	1kg	1	3-CHLOROPIVALOYL CHLORIDE	0.988 Kg
		2	HYDROXYLAMINE HYDROCHLORIDE	0.443 Kg
		3	2-CHLOROBENZYL CHLORIDE	0.714 Kg
		4	DICHLOROMETHANE	0.295 Kg

Note: -Above norms are only for regularization purpose only. No Advance Authorization shall be issued on repeat basis on above norms.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	63 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00001515AM25
RA File Number	05AX04000936 AM25
Licence No and Date	0511026266/24/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	64 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	ASHAPURA INTERNATIONAL LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00001657AM25	
RA File Number	03AX04001536 AM25	
Licence No and Date	0311035072/01/07/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: CLAYFIL - PROCESSED CLAY (Powder)		
Qty.: 350 Metric Ton		
Import Items:		
S. no.	Item description	Qty. recommended
1	SMECTITE(Powder)	0.428 MT/MT of export
2	DI (HYDROGENATED TALLOW) DIMETHYLAMMONIUM CHLORIDE(Powder)	0.642 MT/MT of export
RA may take necessary action subject to compliance with other usual conditions of the HBP		

Case No.	65 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00001776AM25
RA File Number	06AX04000163 AM25
Licence No and Date	0611002815/05/07/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to ask the firm to attend the personal hearing with all supporting documents like COA and chemistry to explain the case. The case stands deferred.	

Case No.	66 / NC/4/MEET/Aug/202526/8								
Case Status	Case Approved								
Party Name	JU AGRI SCIENCES PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025								
HQ File Number	HQRNORM APPLY 00001895AM25								
RA File Number	05AX04001018 AM25								
Licence No and Date	0511026635/12/07/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>Pendimethalin 267.9 + Clomazone 110.3 g/l SC</td><td>1Litre</td><td>Clomazone Technical(Minimum Purity 95%)</td><td>112.285 gm</td></tr></table>		Export Item	Quantity	Import item	Qty Recommended	Pendimethalin 267.9 + Clomazone 110.3 g/l SC	1Litre	Clomazone Technical(Minimum Purity 95%)	112.285 gm
Export Item	Quantity	Import item	Qty Recommended						
Pendimethalin 267.9 + Clomazone 110.3 g/l SC	1Litre	Clomazone Technical(Minimum Purity 95%)	112.285 gm						
RA may take necessary action subject to compliance with other usual conditions of the HBP									

Case No.	67 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	MLJ INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00001909AM25	
RA File Number	05AX04001203 AM25	
Licence No and Date	0511026654/12/07/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: SELF ADHESIVE LABEL PAPER (616MTS)((150-165GSM) (Using one side Coated paper)		
Qty.; 3920000 Sq. Mtr.		
Import item;		
S. No	Item Description	Qty. recommended
1	GLASSINEPAPER (50-60GSM)	203.84 MT
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT
3	HOT MELT ADHESIVE	94.08 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP		

Case No.	68 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	JU AGRI SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002001AM25
RA File Number	05AX04001236 AM25
Licence No and Date	0511026738/18/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	S.No	Import item	Quantity Recommended
Fluazinam 30% + Cymoxanil 20% WG	1kg	1	Fluazinam Technical	0.3054 Kg
		2	Cymoxanil Technical	0.2036 Kg

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	69 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002469AM25
RA File Number	03AX04001959 AM25
Licence No and Date	0311036280/12/08/2024
Norms Committee Decision: The committee considered the case and noted that the firm was initially granted an Advance Authorization for the export product “ASTROMUSK (DEP) AB08068” under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product ‘ASTROMUSK (DEP) AB08068’ is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest.	

Case No.	70 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002523AM25

RA File Number	05AX04001533 AM25	
Licence No and Date	0511027164/14/08/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: SELF ADHESIVE LABEL PAPER (616MTS)((150-165GSM) (Using one side Coated paper)		
Qty.; 3920000 Sq. Mtr.		
Import item;		
S. No	Item Description	Qty. recommended
1	GLASSINEPAPER (50-60GSM)	203.84 MT
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT
3	HOT MELT ADHESIVE	94.08 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP		

Case No.	71 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002653AM25
RA File Number	05AX04001553 AM25
Licence No and Date	0511027327/23/08/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following	
• Manufacturing process indicating stage-wise wastage of raw materials (both imported & indigenous), giving composition and specific end use of export item. • Technical details with COA report indicating composition of export item and also COA report of import items from the foreign buyer/supplier giving moisture content and also application of export item. • Complete calculation for the requirement of raw materials based on COA report (both imported and indigenous) indicating net content and wastage separately.	

- Justification of wastage of raw materials claimed.

The case stands deferred.

Case No.	72 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	VFLOWTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002737AM25
RA File Number	05AX04001637 AM25
Licence No and Date	0511027441/29/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	73 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002758AM25
RA File Number	52AX04000153 AM25
Licence No and Date	5211009586/30/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • Manufacturing process indicating all the raw materials (both imported and indigenous) to use in manufacturing the export item. • Reason for using ROLLS OR SHEETS OF CELLULOSE ACETATE in the export item. • Complete calculation of the requirement of the raw materials indicating net content and wastage separately, with justification of wastage. • Specification/ dimension/GSM of Export and also GSM of import items.	

The case stands deferred.

Case No.	74 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002772AM25
RA File Number	04AX04000479 AM25
Licence No and Date	0411008109/30/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following • Photographs of the Export item indicating end use of it and also weight in Kg terms. • Manufacturing process flow chart indicating step wise each import item to use. • Specification of import items with technical details & photographs and also its function in the export item. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	

Case No.	75 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	PUNYA MASTERBATCHES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002827AM25
RA File Number	13AX04000173 AM25
Licence No and Date	1311003299/03/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: RA may take necessary action subject to compliance with other usual conditions of the HBP	

Export Item	Quantity	Import item	Qty Recommended
WHITE MASTERBATCH (containing 30% Titanium Dioxide)	216000	TITANIUM DIOXIDE	66744 kg.

Case No.	76 / NC/4/MEET/Aug/202526/8		
Case Status	Case Approved		
Party Name	INDOTAN CHEMICALS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025		
HQ File Number	HQRNORM APPLY 00002832AM25		
RA File Number	02AX04000346 AM25		
Licence No and Date	0211007203/03/09/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority and cue from approved norms for Advance Authorization No-0211005615, the committee decided to approve the ad-hoc norms as under			
Export Item	Quantity	Import item	Quantity Recommended
Basic Chromium Sulphate (Basicity 40%)	266 MT	Sodium Dichromate (Anhydrous)	26.158 MT.
RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP			

Case No.	77 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	VISHNU BARIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002894AM25
RA File Number	09AX04000432 AM25
Licence No and Date	0911007884/06/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the	

committee decided to ask the firm to furnish the following

- COA report of import and export items and giving balance chemical reaction indicating molecular weight of reactant and products with justification of yield.
- Reason for asking Empty Kraft Paper Bags as packing material and also its size/ capacity etc. and Species of Wood cuts for Pallets with justification for their values.

The case stands deferred.

Case No.	78 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002900AM25
RA File Number	05AX04001786 AM25
Licence No and Date	0511027588/06/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Specific name of pigment to be imported.
- % Net content of each import in export.

The case stands deferred

Case No.	79 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00002983AM25
RA File Number	31AX04000202 AM25
Licence No and Date	3111003872/11/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Chemical name of compound in export product and its % purity.

The case stands deferred.

Case No.	80 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003040AM25
RA File Number	31AX04000203 AM25
Licence No and Date	3111003884/13/09/2024
Norms Committee Decision: The committee considered the case and noted that the firm was initially granted an Advance Authorization for the export product “<i>Spearmint Rectified High Carvone Fraction, Natural</i>” under Para 4.07 of the Handbook of Procedures (HBP). However, as per Para 4.11(b) of the Foreign Trade Policy (FTP) 2023, products falling under the category of perfume or perfumery compounds are ineligible for authorization under Para 4.07. Such products are mandatorily required to be processed under Para 4.06 of the HBP. Accordingly, after due consideration of the facts of the case, the submissions made, and the relevant provisions of the FTP and HBP, the Committee has decided as under: The request for fixation of norms under Para 4.07 of the HBP for the product ‘<i>Spearmint Rectified High Carvone Fraction, Natural</i>’ is hereby rejected and the RA shall ensure that the authorization is regularized by payment of applicable Customs duty and interest	

Case No.	81 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GUPTA OXYGEN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003041AM25
RA File Number	05AX04001675 AM25
Licence No and Date	0511027724/13/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Composition of each export item indicating % content of each import item The case stands deferred.	

Case No.	82 / NC/4/MEET/Aug/202526/8								
Case Status	Case Approved								
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025								
HQ File Number	HQRNORM APPLY 00003049AM25								
RA File Number	05AX04001817 AM25								
Licence No and Date	0511027733/13/09/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>VASELINE COCOA BUTTER BODY OILBODY OIL CONTAINING 200 ML IN A BOTTLE HAVING NET CONTENT OF 208457.00 KG OF HYDROGENATED STYRENE BUTADIENE COPOLYMER 12 PERCENT VISCUP 160/M150</td><td>16000000 PIECES</td><td>HYDROGENATED STYRENE BUTADIENE COPOLYMER12 PERCENT VISCUP 160 / M150</td><td>210542 kg.</td></tr></table>		Export Item	Quantity	Import item	Qty Recommended	VASELINE COCOA BUTTER BODY OILBODY OIL CONTAINING 200 ML IN A BOTTLE HAVING NET CONTENT OF 208457.00 KG OF HYDROGENATED STYRENE BUTADIENE COPOLYMER 12 PERCENT VISCUP 160/M150	16000000 PIECES	HYDROGENATED STYRENE BUTADIENE COPOLYMER12 PERCENT VISCUP 160 / M150	210542 kg.
Export Item	Quantity	Import item	Qty Recommended						
VASELINE COCOA BUTTER BODY OILBODY OIL CONTAINING 200 ML IN A BOTTLE HAVING NET CONTENT OF 208457.00 KG OF HYDROGENATED STYRENE BUTADIENE COPOLYMER 12 PERCENT VISCUP 160/M150	16000000 PIECES	HYDROGENATED STYRENE BUTADIENE COPOLYMER12 PERCENT VISCUP 160 / M150	210542 kg.						
RA may take necessary action subject to compliance with other usual conditions of the HBP.									

Case No.	83 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	SAI FERTILIZERS & PHOSPHATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003050AM25
RA File Number	02AX04000388 AM25
Licence No and Date	0211007291/13/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• % active content of export • Tech information as per annex of appendix 4E • 3 complete chemistry with mol weight, %yield of reaction, stoichiometric balance	

The case stands deferred.

Case No.	84 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003060AM25
RA File Number	04AX04000524 AM25
Licence No and Date	0411008228/16/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately. The case stands deferred.	

Case No.	85 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	SAMTONE INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003082AM25
RA File Number	34AX04000476 AM25
Licence No and Date	3411005404/17/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: RA may take necessary action subject to compliance with other usual conditions of the HBP	

Export Item	Qty	S. No	Import item	Qty Recommended
U.V. Stabilizer Master Batch (Net content Polyethylene 2016Kg, U.V. Stabilizer 672Kg & Polyethylene wax 672 Kgs)	3360 Kg	1	Relevant Polymers - Polyethylene	2076.48 kg.
		2	Relevant Additive- U. V. Stabilizer	692.16 kg.
		3	Polyethylene Wax	692.16 kg.

Case No.	86 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	UNIVERSAL QUARTZ & NATURAL STONE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003119AM25
RA File Number	13AX04000185 AM25
Licence No and Date	1311003333/18/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Manufacturing process indicating stage wise wastage of raw materials. • Composition of Quartz Slab and to indicate weight of export item in kg/MT terms. • Use of PVC resin in the export item and also to give detail of Abrasives and rollers which are consumable ite. Calculation of requirement of raw materials and consumable items, separately for the manufacture of export itemThe case stands deferred.	

Case No.	87 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003134AM25
RA File Number	34AX04000490 AM25
Licence No and Date	3411005420/18/09/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	88 / NC/4/MEET/Aug/202526/8																
Case Status	Case Approved																
Party Name	POLYMAESTRO PRIVATE LIMITED																
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025																
HQ File Number	HQRNORM APPLY 00003192AM25																
RA File Number	03AX04002985 AM25																
Licence No and Date	0311037286/20/09/2024																
Norms Committee Decision:																	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:																	
<table><tr><th>Export Item</th><th>Qty</th><th>S. No</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td rowspan="3">WHITE MASTER BATCH Containing Titanium Dioxide 139800 KGS, LLDPE 59800 KGS, Fumed Silica 400</td><td rowspan="3">200000Kg</td><td>1</td><td>TITANIUM DIOXIDE</td><td>1,43,994 kg.</td></tr><tr><td>2</td><td>LLDPE</td><td>61,594 kg.</td></tr><tr><td>3</td><td>Fumed Silica</td><td>412 kg.</td></tr></table>		Export Item	Qty	S. No	Import item	Qty Recommended	WHITE MASTER BATCH Containing Titanium Dioxide 139800 KGS, LLDPE 59800 KGS, Fumed Silica 400	200000Kg	1	TITANIUM DIOXIDE	1,43,994 kg.	2	LLDPE	61,594 kg.	3	Fumed Silica	412 kg.
Export Item	Qty	S. No	Import item	Qty Recommended													
WHITE MASTER BATCH Containing Titanium Dioxide 139800 KGS, LLDPE 59800 KGS, Fumed Silica 400	200000Kg	1	TITANIUM DIOXIDE	1,43,994 kg.													
		2	LLDPE	61,594 kg.													
		3	Fumed Silica	412 kg.													
RA may take necessary action subject to compliance with other usual conditions of the HBP.																	

Case No.	89 / NC/4/MEET/Aug/202526/8			
Case Status	Case Deferred			
Party Name	WICTOR CHEMICAL INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025			
HQ File Number	HQRNORM APPLY 00003196AM25			
RA File Number	05AX04001960 AM25			
Licence No and Date	0511027876/20/09/2024			

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	90 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003205AM25
RA File Number	34AX04000491 AM25
Licence No and Date	3411005439/20/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty	Import item	Qty Recommended
MICRO CRYSTALLIN WAX (Contain 95 % PARAFFIN WAX, 5 % LDPE)	200000 Kg	PARAFFIN WAX	1,90,000 Kg.
		LOW DENSITY POLYETHYLENE	10,000 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	91 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003237AM25
RA File Number	34AX04000492 AM25
Licence No and Date	3411005445/24/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Details of other inputs used with qty.

The case stands deferred.

Case No.	92 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	VIRGO LAMINATES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003244AM25
RA File Number	05AX04001889 AM25
Licence No and Date	0511027928/24/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	93 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003300AM25
RA File Number	03AX04003104 AM25
Licence No and Date	0311037435/26/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• COA report of Export item, clearly indicating purity percentage. • A balanced chemical reaction indicating molecular weight of reactants and products with yield. • To make calculation of the requirement of raw materials based on yield the reaction and to indicate indigenous item/s in 4 E table.	
The case stands deferred.	

Case No.	94 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	OMSONS GLASSWARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003306AM25
RA File Number	33AX04000066 AM25
Licence No and Date	3311002265/26/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Weight of export items in kg terms. • Manufacturing process indicating stage wise wastage of raw materials. • Reason for using two types of tubing for Export no;3 and 4. • Calculation of requirement of tubing for the manufacture of Flask, separately for each export items, indicating net content and wastage separately. The case stands deferred.	

Case No.	95 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003363AM25
RA File Number	31AX04000214 AM25
Licence No and Date	3111003918/30/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Chemical name of compound in export product and its % purity. The case stands deferred.	

Case No.	96 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003364AM25
RA File Number	04AX04000593 AM25
Licence No and Date	0411008310/30/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately. The case stands deferred.	

Case No.	97 / NC/4/MEET/Aug/202526/8		
Case Status	Case Approved		
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025		
HQ File Number	HQRNORM APPLY 00003368AM25		
RA File Number	03AX04003126 AM25		
Licence No and Date	0311037542/30/09/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on earlier approved norms for AA No 0310798807 dated 10/09/2015 NC meeting No NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024,the committee decided to approve the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Periodic Acid Solution 50%	1 Kg.	IODINE (85 % PURE)	0.243 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	98 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003389AM25
RA File Number	10AX04000155 AM25
Licence No and Date	1011002673/01/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	99 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003428AM25
RA File Number	03AX04003235 AM25
Licence No and Date	0311037590/03/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	100 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003461AM25
RA File Number	10AX04000156 AM25
Licence No and Date	1011002678/04/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	101 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003462AM25
RA File Number	10AX04000157 AM25
Licence No and Date	1011002679/04/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	102 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003463AM25
RA File Number	10AX04000158 AM25
Licence No and Date	1011002680/04/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary	

action to close the case.

Case No.	103 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	ORIYON NATURAL FLAVOURS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003464AM25
RA File Number	10AX04000171 AM25
Licence No and Date	1011002682/04/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	104 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003466AM25
RA File Number	10AX04000170 AM25
Licence No and Date	1011002683/04/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided that in compliance with policy circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	105 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025

and Date		
HQ File Number	HQRNORM APPLY 00003483AM25	
RA File Number	05AX04002102 AM25	
Licence No and Date	0511028129/04/10/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: SELF ADHESIVE LABEL PAPER (616MTS)((150-165GSM) (Using one side Coated paper)		
Qty.; 3920000 Sq. Mtr.		
Import item;		
S. No	Item Description	Qty. recommended
1	GLASSINEPAPER (50-60GSM)	203.84 MT
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT
3	HOT MELT ADHESIVE	94.08 MT

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	106 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003522AM25
RA File Number	03AX04003307 AM25
Licence No and Date	0311037714/07/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following - Chemical reaction indicating molecular weight of reactants and products indicating stage wise and overall yield of the reaction. - The application of each import item in the reaction, as raw material, catalyst, solvent, additive etc.,	

The case stands deferred.

Case No.	107 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00003549AM25	
RA File Number	05AX04002188 AM25	
Licence No and Date	0511028199/08/10/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: Modified Lignite		
Qty.: 793800 Kg		
Import Items;		
S. No	Item description	Qty. recommended
1	Humic Powder(Humic Content Min 50%)	6,74,770 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride(Purity- 70% Min.)	1,98,682 Kg
3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	7,497 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	108 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	HINDUSTAN MINT AND AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003699AM25

RA File Number	05AX04002185 AM25		
Licence No and Date	0511028359/17/10/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
CIS 3 HEXANOL	1 kg.	NATURAL SORBIC ACID	1.244 kg.
		CHROMIUM HEXACARBONYL	0.01 kg.
Note:- RA should check the export product description with shipping bill before regularization.			
The RA may take necessary action, subject to compliance with the other usual conditions of the FTP and HBP			

Case No.	109 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	MLJ INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00003815AM25	
RA File Number	05AX04002344 AM25	
Licence No and Date	0511028499/23/10/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: SELF ADHESIVE LABEL PAPER (616MT)((150-165GSM) (Using one side Coated paper)		
Qty.; 3920000 Sq. Mtr.		
Import item;		
S. No	Item Description	Qty. recommended
1	GLASSINEPAPER (50-60GSM)	203.84 MT
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT

3	HOT MELT ADHESIVE	94.08 MT
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RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	110 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003835AM25
RA File Number	06AX04000280 AM25
Licence No and Date	0611003084/23/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report of export item and Import item clearly indicating moisture content in it. • Base on COA report (moisture Content etc.) to calculate the requirement of each Raw material. • If chemical reaction is there, then to give balanced chemical reaction indicating molecular weight of both reactant and product with yield. • The specific end use of Export item. The case stands deferred.	

Case No.	111 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003853AM25
RA File Number	02AX04000118 AM25
Licence No and Date	0211006657/24/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. After detailed discussion and considering Notification No-68/2023 dated 07.03.2024 and facts of the case, the committee decided to reject the application of the firm. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	112 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003855AM25
RA File Number	02AX04000430 AM25
Licence No and Date	0211007490/24/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. After detailed discussion and considering Notification No-68/2023 dated 07.03.2024 and facts of the case, the committee decided to reject the application of the firm. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	113 / NC/4/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00003856AM25
RA File Number	02AX04000397 AM25
Licence No and Date	0211007491/24/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and other relevant papers. After detailed discussion and considering Notification No-68/2023 dated 07.03.2024 and facts of the case, the committee decided to reject the application of the firm. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	114 / NC/4/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00004143AM25	
RA File Number	05AX04002620 AM25	
Licence No and Date	0511028933/14/11/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: SELF ADHESIVE LABEL PAPER (616MT)((150-165GSM) (Using one side Coated paper)		
Qty.; 3920000 Sq. Mtr.		
Import item;		
S. No	Item Description	Qty. recommended
1	GLASSINEPAPER (50-60GSM)	203.84 MT
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT
3	HOT MELT ADHESIVE	94.08 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	115 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00004151AM25
RA File Number	05AX04002529 AM25
Licence No and Date	0511028944/14/11/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	116 / NC/4/MEET/Aug/202526/8	
Case Status	Case Approved	
Party Name	MLJ INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00004672AM25	
RA File Number	05AX04003067 AM25	
Licence No and Date	0511029552/10/12/2024	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Item Name: SELF ADHESIVE LABEL PAPER (616MT)((150-165GSM) (Using one side Coated paper)		
Qty.; 3920000 Sq. Mtr.		
Import item;		
S. No	Item Description	Qty. recommended
1	GLASSINEPAPER (50-60GSM)	203.84 MT
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT
3	HOT MELT ADHESIVE	94.08 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	117 / NC/4/MEET/Aug/202526/8	
Case Status	Case Deferred	
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025	
HQ File Number	HQRNORM APPLY 00004882AM25	
RA File Number	13AX04000304 AM25	

Licence No and Date	1311003545/18/12/2024
Norms Committee Decision: The committee considered the case based on the agenda and noted that the firm has not submitted specific reply regarding content of platinum, of deficiency letter. Therefore, the committee decided to ask the firm to attend the in-person personal hearing to explain their case. The case stands deferred	

Case No.	118 / NC/4/MEET/Aug/202526/8																						
Case Status	Case Approved																						
Party Name	GENERAL CROP SCIENCE																						
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025																						
HQ File Number	HQRNORM APPLY 00004900AM25																						
RA File Number	05AX04003213 AM25																						
Licence No and Date	0511029731/19/12/2024																						
Norms Committee Decision:																							
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:																							
<table><tr><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="4">Thiamethoxa m 250 g/kg + Carbendazim 150 g/kg + Fludioxonil 15 g/kg WS</td><td rowspan="4">1 Kg</td><td>1</td><td>Fludioxonil Technical 98% min</td><td>0.01515 Kg</td></tr><tr><td>2</td><td>Carbendazi m Technical 98% min</td><td>0.1515 Kg</td></tr><tr><td>3</td><td>CCMT</td><td>0.1616 Kg</td></tr><tr><td>4</td><td>MNIO</td><td>0.1540 Kg</td></tr></table>					Export Item	Quantity	Sl. No.	Import item	Quantity Recommended	Thiamethoxa m 250 g/kg + Carbendazim 150 g/kg + Fludioxonil 15 g/kg WS	1 Kg	1	Fludioxonil Technical 98% min	0.01515 Kg	2	Carbendazi m Technical 98% min	0.1515 Kg	3	CCMT	0.1616 Kg	4	MNIO	0.1540 Kg
Export Item	Quantity	Sl. No.	Import item	Quantity Recommended																			
Thiamethoxa m 250 g/kg + Carbendazim 150 g/kg + Fludioxonil 15 g/kg WS	1 Kg	1	Fludioxonil Technical 98% min	0.01515 Kg																			
		2	Carbendazi m Technical 98% min	0.1515 Kg																			
		3	CCMT	0.1616 Kg																			
		4	MNIO	0.1540 Kg																			
RA may take necessary action subject to compliance with other usual conditions of the HBP																							

Case No.	119 / NC/4/MEET/Aug/202526/8
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Case Status	Case Approved												
Party Name	MLJ INDUSTRIES LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025												
HQ File Number	HQRNORM APPLY 00005076AM25												
RA File Number	05AX04003320 AM25												
Licence No and Date	0511029891/26/12/2024												
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: SELF ADHESIVE LABEL PAPER (616MT)((150-165GSM) (Using one side Coated paper) Qty.; 3920000 Sq. Mtr. Import item; <table border="1"> <thead> <tr> <th>S. No</th><th>Item Description</th><th>Qty. recommended</th></tr> </thead> <tbody> <tr> <td>1</td><td>GLASSINEPAPER (50-60GSM)</td><td>203.84 MT</td></tr> <tr> <td>2</td><td>ONE SIDE COATEDPAPER)(70-80GSM))</td><td>285.38 MT</td></tr> <tr> <td>3</td><td>HOT MELT ADHESIVE</td><td>94.08 Kg</td></tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the HBP.		S. No	Item Description	Qty. recommended	1	GLASSINEPAPER (50-60GSM)	203.84 MT	2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT	3	HOT MELT ADHESIVE	94.08 Kg
S. No	Item Description	Qty. recommended											
1	GLASSINEPAPER (50-60GSM)	203.84 MT											
2	ONE SIDE COATEDPAPER)(70-80GSM))	285.38 MT											
3	HOT MELT ADHESIVE	94.08 Kg											

Case No.	120 / NC/4/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Aug/ 202526/ 8 and 21/08/2025
HQ File Number	HQRNORM APPLY 00005276AM25
RA File Number	13AX04000317 AM25
Licence No and Date	1311003588/31/12/2024
Norms Committee Decision:	

The committee considered the case based on the agenda and noted that the firm has not submitted specific reply of deficiency letter. Therefore, the committee decided to ask the firm to attend the in-person personal hearing to explain their case.

The case stands deferred.